

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 209 OF 2019 &**  
**IA NO. 1218 OF 2019**

**Dated : 17<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Inland Power Ltd. ... Appellant(s)**  
**Versus**  
**Jharkhand State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) :

**ORDER**

We have gone through the MoU, supplementary Power Purchase Agreement (PPA) and also tariff orders for the years from 2014-2015 to 2016-2017. We have gone through the impugned order as well and the contentions raised by the Appellant.

We stay the operation of paragraph 25 of the impugned order and make it clear that the power generated from Unit-1 of the 63 MW will be in terms of principal PPA, i.e. weighted average of 12% power procured at variable cost and 88% of power procured at the tariff approved by the Commission.

List the matter on **19.08.2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/mkj*